

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 NEW DELHI
 NEW BOMBAY BENCH

~~XXXXXX~~
 T.A. No.

461/87

198

27.7.1988
 DATE OF DECISION

Shri D.V.Chappidi and 6 ors. Petitioner

Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri P.R.Pai

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. AJAY JOHRI, MEMBER (A)

The Hon'ble Mr. M.B.Mujumdar, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? *NO*
4. Whether it needs to be circulated to other Benches of the Tribunal?

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.461/87.

1. Shri Devadas Velugondaiah Chappidi,
2. Shri Rajesha Khandersha Makandar,
3. Shri Sayed Pasha Sayed Mohamed,
4. Shri Barsappa Venabasappa Bellad,
5. Shri Abdulkhada Budansab Sanadi, and
6. Shri Sashikant Baswant Patil,
C/o. Station Superintendent, Miraj,
Miraj.

... Applicants

V/s.

1. Union of India
represented by General Manager,
South Central Railway, Rail Nigam,
Secunderabad, Andhra Pradesh.
2. Divisional Railway Manager,
South Central Railway, Hubli.
3. Sr. Personnel Officer,
South Central Railway, Hubli.
4. M. Venkataiah,
5. P.H. Shinde,
6. R.C. Mujagond,
7. A.U. Ajanal,
8. Anthony S. Peter,
9. Yella Ramarao,
10. Shaikh Mohamed Kasim,
11. Shaikh Meera Mohideen,
12. P. Anjaneyulu,
13. C.H. Thummulaiah,
14. Shaikh Ibrahim,
15. N.M. Jamadar, and
16. M. Abdulkhan,
C/o. Station Superintendent,
Miraj.

... Respondents.

Coram: Hon'ble Member(A), Shri Ajay Johri,
Hon'ble Member(J), Shri M.B. Mujumdar.

Appearance:

None present for the

applicants.

Mr. P.R. Pai, advocate
for the respondents.

Oral Judgment:

(Per Shri M.B. Mujumdar, Member(J))

Dt. 27.7.1988

None of the applicants are present today, though
we have waited upto 03.05 p.m.

2. We find from the record that applicant No.1,

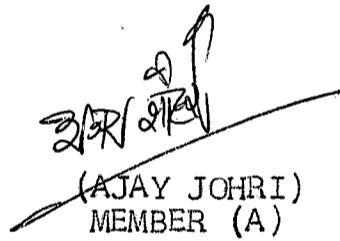
...2.

Shri D.V.Chappidi, applicant No.2 Shri N.N.Joshi and applicant No.3 Shri R.K.Makandar have sent applications to this Tribunal dt. 20th June, 1988, 22.5.1988 and 20.6.1988, respectively stating that the administration has conducted selection test in 1983 and they have passed ^{u they have} the test and promoted also. Therefore, requested that their names may be deleted from the petition.

3. Mr.P.R.Pai, learned advocate for the respondents brought to our notice an application filed by applicant Nos.1, 2 and 3 in the High Court making similar request. The other applicants have not so far given similar applications, but as they are absent to-day we pass the following orders:

O R D E R

1. The names of applicant Nos.1, 2 and 3 be deleted from the application.
2. The application is dismissed for default of the remaining applicants i.e. the applicant Nos. 4 to 7, with no order as to costs.


(AJAY JOHRI)
MEMBER (A)


(M.B. MUJUMDAR)
MEMBER (J).